IN THE HIGH COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

Foi day the Eighth day of Moyone thousand nine hundred and eighty seven

: PRESENT :

THE HON'BLE MR.B.N.JAYA SIMHA: VICE-CHAIRMAN THE HON'BLE MR.D.SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 335 487.

BETWEEN: -

14. A Paradimham.

.APPLICANTS

D. Divisional Railway manager.
South Costorn Railway, workair. 2). The priving and possonnel agrices, south Eastern Reilway waltair, hisakhapathan.

B) The chieck personnel afficer, south Eastern Railway, Granden Roach,

w). The General manager, south EasternRESPONDENTS.

Application under Section 19 of the Administrative Tribunals Act, 1985, praying that in the circumstances stated therein the Tribunal will be pleased to Cline of the second Respondent to breat The commitation of pension sanctioned as a the date as retire ment as the applicant and arrange payment of the anduit -10 the applicant immediately together with interest of mortest trate brown 1-1-1986. to me date as payment logether with D.C. R.G. and also interest due funca.

DRIGINAL APPLICATION NO.335/87

COUNSEL FOR APPLICANT: MR. V. VENKATARAMANA
COUNSEL FOR RESPONDENTS: MR. P. VENKATARAMA REDDY, S.C. for Rlys.

ORDERS OF THE TRIBUNAL DATED 8-5-1987. .

The applicant, who was working as an Office Sundt.

in the Divisional Personnel Officer's Office, South Eastern
Railway, Waltair, wasretired by the Railway administration
from service on 30-6-1986 (afternoon) on attaining the
age of superannuation of 58 years of age. He has submitted
all the necessary papers for sanction of Pension, Commutation of Pension, Death-cum-Retirement Graduity etc. The
applicant submits that so far he has been sanctioned only
Provisional Pension and that other pensionary benefits
have not been sanctioned to him. He has submitted a representation dated 29-8-1986 requesting for settlement of his
Pension etc. in terms of Railway Boards Letters no.F(E)III/
76/PNI/3 dated 8-4-1976 and E(D&A)85/RG6/49 dated 24-2-1986.
more than
Even though/six months have elapsed, the representation
has not been disposed of.

- 2. We have heard the Learned Standing Counsel for the Railways Mr.P. Venkatarama Reddy, Az for the Respondents M. Neukataramana for the Applicant.
- sentation of the applicant according to rules within six months from the date of receipt of this order and we consider that no further order is required at this stage. If the applicant feels aggrieved against the said order, he can approach this tribunal for redressal of his grievance. With these directions, the application is disposed of at the time of admission itself.

(B.N. JA YAS IMHA)
Vice-Chairman

(D.SURYA RAD)
Member(Judl.)